131

1200-B. SHRI ERA SEZHIYAN: Will the Minister of HEALTH be pleased to state:

- (a) whether it is a fact that several drugs found to be health hazards and banned in other countries are allowed to be imported or produced in India with foreign collaboration;
- (b) if so, what are the names of the drugs under this category; and
- (c) what are the reasons for allowing their continued use in India?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) to (c) Under the Drugs and Cosmetics Act and the Rules thereunder no new drug can be imported into or manu factured in the country without the permission of the Drugs Controller (India). Permission for the import of new drugs is granted only after it is ensured on the basis of the data fur nished that the drug is safe and efficacious for the conditions indi cated. New Drugs are not permitted to be imported unless they have been approved in the country of origin and are being marketed in a number of countries.

If subsequent to the introduction of a drug, reports of toxic effects come to notice action for banning its import, manufacture or sale is taken in consultation with medical experts in the country. During recent years, 6 cases of toxic side effects | lack of therapeutic efficacy|carcinogenicity in animals have come to notice. The drugs involved are (1) Practolal, (2) Nialamide, (3) Methapyrilene Fume-rae,(4) Amidopyrine, (5) Halogenated Oxyquinolines, and (6) Phenformin. Action to ban the import and manufacture has been taken in the ease of the first 4 drugs,

In case of Phenformin and rhe halogenated oxyquinoline the medical experts including the Indian Council of Medical Research who were consulted were not in favour of banning the use of these drugs as the toxic effects reported with these drugs had not been observed in this country although these drugs have been in use for many years. Manufacturers marketing preparations containing these drugs have been instructed to suitable incorporate cautionary statements on the side effects of these drugs in their package and promotional literature.

on the Table

12 Noon.

PAPERS LAID ON THE TABLE

- Certified Accounts (1978-79) of the Malaviya Regional Engineering Col lege, Jaipur and related papers.
 - II. Certified Accounts (1978-79) of the Sangeet Natak Akademi, New Delhi, and related papers.

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WEL-FARE (SHRI B. SHANKARANAND): Six, I beg to lay on the Table a copy each (in English and Hindi) of the following papers: -

- (i) Certified Annual Accounts of the Regional Malaviva Engineering College, Jaipur, for the year 1978-79 and the Audit .Report thereon. [Placed in Library. See No. LT-941180].
- (ii) Certified Annual Accounts of the Sangeet Natak Academi, New Delhi, for the year 1978-79 and the Audit Report thereon. [Placed in Library. Se_e No> LT-974|80]

Report and Accounts (1978-79) of the **Shipping Development Fund Commit**tee and raised papers

THE MINISTRY OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): Sir, on behalf of Shri A. P. Sharma I beg to lay on the Table a copy

[†]Previously Unstarred Question 12Gfc transferred from the 30th June, 1980.

133

(in English and Hindi) of the Twentieth Annual Report and Accounts of the Shipping Development Fund Committee for the year 1978-79, together with the Audit Report on the Accounts, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-942[80].

SHRI LAL K. ADVANI (Gujarat): Mr. Chairman, Sir, Shri Sharma is there.

नौबहुन तथा परिवहन और पर्यटन तथा नागर विमानन मंत्री श्रो ए० पी० शर्मा: वह तो मैंने लिख कर भेज दिया था। I have come just now.

श्री सभापति : श्रापने लिख कर भेजा है, तो भी ग्राप हाथ तो लगा दीजिए पेपर रखने में।

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, the hon. Minister is in the House, Whatever may be his instructions or his request, when he is present in the House, he should rise and lay the papers o.n t'he Table of the House.

SHRI PILOO MODY (Gujarat): There is a principle involved in this. This is a convenience that we afford to the Ministers who are otherwise busy. It is not an opportunity for the senior Ministers to treat the junior Minister as * So, while he is present, he must get up and lay the papers on the Table of the House.

SHRI A. P. SHARMA; I take strong exception to the wording used by Shri Piloo Mody. That should not be o_n the record that the junior Minister are treated as * I request that it should not be on the record.

MR. CHAIRMAN: I will expunge it.

SHRI BHUPESH GUPTA (West Bengal): Sir, we are human beings.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI

◆Expunged as ordered by the Chair.

MAGANBHAI BAROT) Sir, ft-terruptions)

SHRI PILOO MODY: Mr. Chairman, have you expunged what I have said? I do not think that is consistent with the Rules, Sir Only those things which are unparliamentary, not unsavoury, are to be expunged.

MR. CHAIRMAN; But an undignified word is also there.

SHRI PILOO MODY: It is not undignified. What is undignified about it? May I know what is undignified about describing the attitude of a Minister? Mr. Chairman, please do not set this wrong precedence.

MR. CHAIRMAN; No, there is no precedence except the wholesome precedence.

SHRI PILOO MODY; Do not use the wholesome precedence an an unwholesome occasion

MR. CHAIRMAN: I think I have already ruled it. Will you please? allow Mr. Tripathi ...

SHRI ERA SEZHIYAN: What about item No. 3.

SHRI MAGANBHAI BAROT: Sir, I beg to lay on the floQr of the House ...

SHRI NARASINGHA PRASAD NANDA (Orissa): Are the papers to be laid on the Table of the House or on the floor of the House?

SHRI PILOO MODY: This is very wholesome, Sir, (*Interruptions*) I beg to lay the Minister on the Table of the House.

- I. Reports of the working and activities of the fourteen nationalised banks for the year ended the 31st December, 1978 and related papers.
- II. Notification of the Government of Gujarat.
- III. Notifications of the Government of Orissa.